

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

ORDER

No. 1585/GS

Dated 23-04-2020

1. During the period of lockdown, efforts are being made to review pending cases. It has been noticed that there are many cases which may have been rendered infructuous or, even though they do not involve any question of law or any complicated issue of fact are unnecessarily pending and clogging the boards of the courts. There is possibility of easily disposing of these matters on video-conferencing.

2. The Registry has been asked to compile a list of such cases and to ascertain their digitisation status.

3. Amongst the cases of the following nature have been brought to my notice:

- (i) *Applications seeking suspension of sentence in appeals*
- (ii) *Bail applications*
- (iii) *Old election petitions*
- (iv) *Old income-tax and excise matters*
- (v) *Sales Tax References*
- (vi) *Service matters on the subject of transfers and postings*
- (vii) *Applications seeking restoration of proceedings which stood dismissed for default of appearance*
- (viii) *Applications seeking condonation of delay*
- (ix) *Cases concerned with award of maintenance to wives, parents and children*
- (x) *Cases involving domestic violence*
- (xi) *Cases arising from motor accidents involving compensation*
- (xii) *Service related transfer petitions*
- (xiii) *Transfer cases seeking Wing to Wing transfer*
- (xiv) *Inter District/Court Transfer Petitions*
- (xv) *Matters covered by judicial precedents*

4. Though lockdown conditions have made it difficult to leave our homes, but it may be possible for counsels to scrutinise their own records and ascertain matters in the above category (or other) which can be disposed of on video-conferencing without counsels being required to leave their residence.

5. All counsels are therefore requested to scrutinize their records and inform the Registrar Judicial of the cases which can be disposed of on video-conferencing in the following format:

Case No.	Cause title	Subject Matter	Next date of hearing, if any.
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6. Such information may be sent on e-mail at the following addresses:

Jammu Wing: Ms. Sonia Gupta, Registrar Judicial

Email id: soniagupta265@gmail.com

Srinagar Wing: Ms. Massarat Shaheen, Registrar Judicial

Email id: massarat.shaheen@gmail.com

7. The information received shall be scrutinised by the Registry. Thereafter the Schedule of hearings on video conferencing shall be posted on the High Court website.

Sd/-
(Gita Mittal)
CHIEF JUSTICE

No. 44018-25/GS

Dated 23-04-2020

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu for information her Lordship.
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..for information their Lordships.
- 3-4. Registrar Judicial, High Court of J&K, Jammu/ Srinagar.
5. Registrar Computers, High Court of J&K, Jammu.
- 6-7. Secretary J&K High Court Bar Association Jammu/Srinagar.
.... for information and necessary action.


Registrar General (Officiating)